

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.243 - IA/417(AHM)2024  
in  
**C.P. (IB)/52(AHM)2024**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Indian Bank  
V/s

.....Applicant

Prakash Lalchand Hinduja (Legal Heir of Rajkumari Hinduja)

.....Respondent

**Order delivered on: 17/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv.

For the Respondent :

**ORDER**

**IA/417(AHM)2024**

This application is filed by Indian Bank-Financial Creditor to recall the order rejecting an application No CP(IB) No.52 of 2024 filed under Sec 95 of IBC, 2016. Heard the Ld. Counsel for the applicant. The applicant has not followed the procedure in this regard as per IBC 2016. The order passed rejecting the application needs no further modification or correction.

Application i.e. IA/417(AHM)2024, is disposed off.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**